

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.310/01337/2018

Dated Tuesday, the 9th day of October, Two Thousand Eighteen

PRESENT

**HON'BLE MRS.JASMINE AHMED, MEMBER(J)
&
HON'BLE SHRI T.JACOB, MEMBER(A)**

S.Narayanan,
S/o Sri.K.Sithiran (HRMS No.197704156),
Executive Engineer (Civil) Retired, BSNL,
22/3 Kabilar Street, Pachayamman Nagar,
Zameen Pallavaram, Chennai 600 043. ... Applicant

By Advocate M/s MNS Law Associates

Vs.

1.The Chief General Manager,
BSNL, Tamilnadu Circle,
7th floor, BSNL ADMN Building,
16, Greams Road, Chennai 600 006.

2.The Principal General Manager (BW),
BSNL Corporate Office,
Telegraph Office Building,
Kashmere Gate, Delhi 110 006.

3.The Chief Communication Accounts officer,
DOT Pension Cell, Chennai 600 008.

4.The Chief Engineer (Civil),
BSNL, Tamil Nadu Circle,
Ethiraj Salai, Chennai 600 008. ... Respondents

ORDER

(Pronounced by Hon'ble Mrs.JASMINE AHMED, Judicial Member)

The applicant has filed this OA under Section 19 of the Administrative Tribunal's Act, 1985 seeking the following relief:

"(i)To direct the respondents to pay interest as admissible @ GPF rates for the delayed payment of DCRG beyond the period of three months from the date of retirement i.e., from 01/07/2014 to till actual date of payment;
(ii)To pay the interest as admissible @ GPF rates for delayed payment of Leave Encashment beyond 3 months from the date of retirement, i.e., from 01.07.2014 till actual date of payment and
(ii)To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. Heard Mr.N.K.Srinivasan, learned counsel for the applicant. It is the contention of the learned counsel for the applicant that the applicant has preferred a representation dated 18.05.2017 for payment of interest on delayed payment of DCRG, Leave encashment. It is a well settled principle of law that for any delayed payment in regard to pension and pensionary benefits, the applicant is entitled to get interest. The representation dated 18.05.2017 preferred by the applicant has neither been decided by the respondents yet, nor they have taken any steps to pay the interest on the delayed payment. Learned counsel for the applicant relies his contention on the order passed by this Tribunal in OA 1896/2017 dated 08.12.2017 and states that he is similarly situated.

3. Accordingly, we direct the respondents to decide the representation of the applicant dated 18.05.2017 by passing a detailed, reasoned & speaking order within one month from the date of receipt of a certified copy of this order and if the contentions of the applicant are found to be correct, the respondents, after calculating the interest on the delayed payment, also shall release the interest amount.

4. With the above direction the OA is disposed of at the admission stage. It is made clear that nothing has been commented on the merits of the case.

(T.JACOB)
MEMBER (A)

M.T.

09.10 .2018

(JASMINE AHMED)
MEMBER (J)